

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)
: Ms. ANURADHA SANJAY BHATIA – MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.11.2023 AT 02:30 PM.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
	Main Case	95 of IBC	Stressed assets Stabilization Fund in the matter of Torus India Ltd Vs Rajendra Prasad Tummala
CP(IB)/93/95/AMR/2020	IA(IBC)/372/2023	U/s 106 r/w Sec 60 & 179 of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016	Mr. Raghu Babu Gunturu, RP of Mr. Rajendra Prasad Tummala

ORDER

IA(IBC)/372/2023:

Mr.Bendi Raviteja, Ld. Counsel for the Applicant present. None appears for the FC. According to the Ld. Counsel for the RP, the repayment plan from the Personal Guarantor has been received and the same is required to be put to voting. In this scenario, we direct that a meeting be convened at the earliest, not later than 10 days from today and take on repayment plan for voting and report the outcome. List the matter on 04.12.2023.

Sd/-
MEMBER TECHNICAL

Sd/-
MEMBER JUDICIAL